**GOVERNMENT OF INDIA**

**MINISTRY OF INFORMATION & BROADCASTING**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 705**

**TO BE ANSWERED ON THE 26TH JULY, 2021**

**NEW DIGITAL MEDIA ETHICS**

**705. SHRI MALLIKARJUN KHARGE**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

**(a) whether Government has sent any notice to take down objectionable content from digital media outlets under the new digital media ethics;**

**(b) if so, the details of such orders, for each digital media outlet, with the reason for the content being objectionable;**

**(c) the number of such orders have been complied with;**

**(d) what action can be taken against such media companies, in case of refusal to take down any content after receiving such a notice; and**

**(e) whether any such action has been taken so far?**

## ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR):**

**(a) to (e) The Government has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 on 25th February, 2021, a copy of which is available on the website of the Ministry i.e. www.mib.gov.in.**

**Part –III of these Rules, administered by Ministry of Information and Broadcasting, inter- alia provide for Code of Ethics to be followed by publishers of news & current affairs on digital media and publishers of online curated content (OTT Platforms).**

**No notice/orders for take down of content have been issued to any digital publisher for violation of the Code of Ethics.**